

(c) by when the final chargesheets are expected to be filed in the courts?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) This Ministry, through Serious Fraud Investigation Office (SFIO), has filed prosecutions in respect of pure technical Company Law violations reported in the investigation report of SFIO. CBI on its part, after investigation, filed a chargesheet in the court on 7.4.09 against nine accused and after further investigation, filed a supplementary chargesheet on 24.11.09. A separate chargesheet was filed by the CBI on 7.1.2010 against the then Chairman, Managing Director, CFO and Vice President (Finance) for filing false Income Tax returns with fraudulent and dishonest intention of cheating the shareholders. The investigation in the matter is not yet complete because the issue of diversion of funds from the company in foreign countries is also under investigation which is a time consuming process.

(b) As per information supplied by the Institute of Chartered Accountants of India (ICAI), six members of ICAI are answerable for charges pertaining to Satyam. After preliminary investigation, the Director (Discipline) has found all the six members prima facie guilty and the matter is under inquiry by the Disciplinary Committee of ICAI. Regular hearings are being taken by the Disciplinary Committee and action against the members will depend upon the findings of the Disciplinary Committee.

(c) Further investigation regarding diversion of funds from the company is still in progress and as the matter has to be investigated in foreign countries also, so it is not possible to specify the possible date of completion of further investigation.

Central assistance for development projects

1069. SHRI VARINDER SINGH BAJWA: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) the Central assistance given for the development projects in the north-eastern region of the country for 2007-08, 2008-09 and 2009-10, year-wise;

(b) the extent to which funds was utilized during 2007-08 and 2008-09 and whether the utilized funds were lapsed or carried over to the following years; and

(c) the steps taken/proposed to ensure that the funds sanctioned for particular years are actually utilized during the year so that proper development of the region is ensured?

THE MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) and (b) The Ministry of DoNER releases central assistance to the North Eastern Region in the schemes Non-Lapsable Central Pool of Resources (NLCPR), Special Bodo Territorial Council (BTC) Package, Schemes under Special Fund for Infrastructure upgradation under the Social and Infrastructure Development Fund and through North Eastern Council (NEC).

The budget allocations received during 2007-08, 2008-09 & 2009-10 and amount utilized during 2007-08 & 2008-09 by the Ministry under these schemes and for NEC is given in the following table. The unutilized allocated funds lapse at the end of the financial year.

(Rs. in Crore)

Scheme	Amount Allocated in Budget (RE) during			Amount Utilized during	
	2007-08	2008-09	2009-10	2007-08	2008-09
NLCPR	636.00	650.00	700.00	636.00	* 660.38
Special BTC Package	100.00	100.00	50.00	100.00	67.03
Schemes under Special Fund for Infrastructure upgradation under the Social and Infrastructure Development Fund	-	85.00	-	-	-
NEC	600.00	624.00	623.00	583.61	611.53

* Rs. 10.38 crore re-appropriated from budget allocation of Special BTC Package.

(c) To ensure full utilization of the funds released within the framework of the financial procedures the guidelines are reiterated to the States from time to time. Further, the status of the projects sanctioned and the utilization of the funds released is monitored periodically at various levels in the Ministry and NEC.

Grants to NGOs

1070. SHRI DHIRAJ PRASAD SAHU: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has any plan to reduce its grant-in-aids to NGOs during the next financial year;

(b) if so, the reasons therefor;

(c) the details of the allocation under the head 'grant-in-aid' to NGOs during last three financial years; and

(d) the details of the actual grants sanctioned during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) No, Sir.

(b) Does not arise.

(c) There is no specific scheme/programme for 'grant-in-aid' to NGOs in the Ministry. However, 'grant-in-aid' under different schemes/programmes is being given to NGOs, among others.